

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 14

Dated Guwahati, the 26th March, 2018

It has come to the notice of Hon'ble the Chief Justice that in some Districts, all Judgments delivered by Judicial Officers, of those Districts, are not uploaded in CIS / District Court Website. In some cases not even a single Judgment is uploaded in a particular month.

As directed, all the District & Sessions Judges under the jurisdiction of the Gauhati High Court, are hereby requested to ensure that all Judgments, delivered by all the Courts in their respective Districts are uploaded (unless prohibited by any statutory provision), on the CIS / Websites of their respective District Courts, as soon as possible, after the delivery of the Judgments.

By Order,

Sd/- M.K. Kalita,
REGISTRAR (VIGILANCE)

Memo No. HC. III - 07/2015/ 287 /G Dated: 26th March, 2018
Copy for information to:

1. The District & Sessions Judge, all Districts under the jurisdiction of Gauhati High Court for strict compliance of the same.
2. The Registrar (Admn. / Judl./ Estt.), Gauhati High Court, Guwahati.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Bench, Naharlagun.
5. The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of Gauhati High Court.*
6. The C.A. to the Registrar General / Registrar (Vigilance), Gauhati High Court, Guwahati.
7. The Notice Board, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)

26/3/2018

26/3/18